

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.109/TT/2014

Date:25.5.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for **Asset-I:** 400/220 kV 1X500 MVA Transformer at Navasari Sub-station, **Asset-II:** 2 nos 400 kV line bays at 765/400 kV Indore Sub-station, **Asset III:** 2 nos 220 kV line bays at 400/220 kV Pirana Sub-station under "Augmentation of Transformer and Bays" in Western Region.

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 25.6.2015:-

- a) Copy of the Investment Approval duly certified by Company Secretary;
- b) Status of the actual/anticipated commissioning of the asset covered in the instant petition. Management Certificate (in case of Anticipated DOCO) or Auditor's certificate (in case of Actual DOCO), in case of change in actual/anticipated DOCO, as the case may be, along with the un-discharged liability corresponding to the elements of the assets along with all the revised tariff forms in line with the provisions of 2014 Tariff Regulations;
- c) Whether entire cost pertaining to initial spares have been paid as on DOCO? If not, year-wise details of payment of un-discharged liability pertaining to initial spares;
- d) Reasons for not apportioning the IDC and IEDC to PLCC in case of Assets-II and III;
- e) Treatment of other incomes as on DOCO.
- f) Period and loan wise computation of interest during construction on cash basis along with editable soft copy in Excel format with links for the asset for the following periods:

- (i) From the date of infusion of debt fund up to scheduled DOCO as per Regulation 11 (A) (1) of 2014 Tariff Regulations;
 - (ii) From Scheduled DOCO to actual DOCO;
- g) Whether entire amount pertaining to IDC has been paid prior to DOCO?
- h) Detailed computation of FERV;
- i) Loan agreements of ADB-VI and SBI loan, supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date and repayment schedule in case of domestic (including proposed bond) as well as foreign loans. Exchange rate as on date of payment of interest in case of foreign loan;
- j) Details, if any, of default in interest payment on loan, i.e. amount in lieu of default and date of payment;
- k) Revised cost estimates, if approved, along with reapportionment of RCE among the assets covered in the project;
- l) Whether entire amount of IEDC has been paid prior to DOCO? Month-wise details of IEDC paid on cash basis (i.e. from zero date to scheduled DOCO and from scheduled DOCO to DOCO) along with the liquidated damages recovered or recoverable;
- m) Amount of opening gross block (as on DOCO) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the asset and indicate the un-discharged liabilities included in the gross block;
- n) Form-9, Form-9A, Form-9B, Form-12 and Form-15.
- o) Reason, as to why letter date of investment approval has been considered to work out Scheduled DOCO, as against the date of board meeting;
- p) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff. The details of deferred tax liability and its treatment for the period 2014;
- q) Details of actual cash expenditure in Form 15.

Yours faithfully,
Sd/
(P.K Sinha)
Assistant Chief (Legal)